

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 49 of 2021**

**IN THE MATTER OF:**

**Sidhi Singh & Anr.**

**...Appellants**

**Vs.**

**Registrar of Companies & Anr.**

**...Respondents**

**Present:**

**For Appellants: Mr. Ashutosh Gupta, Mr. Gaurav Rana and Mr. Abhishek Aggarwal, Advocates**

**For Respondents: Mr. Tushar Gupta and Mr. Sunil Agarwal, Sr.S.Cs, Mr. Sumit Kr. Mishra, Advocates for R-2.**

**ORDER**

**(Through Virtual Mode)**

**16.04.2021:** Ld. Counsel for the Appellant submits that the Company has assets and liabilities, in support, he has filed profit and loss accounts and lease deed. However, Ld. Tribunal has erroneously dismissed the Appeal.

Issue notice to the Respondents by speed post. If the Appellant provides the email id, let notice be also issued through email. Requisites alongwith process fee, be filed, if not filed within three days.

Mr. Tushar Gupta, Sr.S.C representing Income Tax Department, waived and accept notice on behalf of the Respondent No. 2. No need to send notice to the Respondent No. 2.

Ld. Counsel for the Respondent No. 2 provide the email id to the Appellant Counsel, so he may be able to provide the appeal paper book.

Ld. Counsel for the Respondent No. 2 may file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed 'For Admission (After Notice)' on **24<sup>th</sup> May, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/RR